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Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 1175 of 2000

Allahabad this the 13th day of December, 2000

Hon'ble Mr.S.K.I. Naqvi, Member (J)

बनारसी सेठ पुत्र स्व० हरदेव निवासी एस-27/14के० मीरापुर-
बसही, पोस्ट शिवपुर, जिला वाराणसी ।

.... आवेदक

By Advocate Shri Manish

प्रति

- 1- भारत संघ द्वारा सचिव, दूर संचार मंत्रालय,
नई दिल्ली ।
- 2- प्रबंध निदेशक डाइरेक्टर जनरल दूर संचार,
भारत सरकार नई दिल्ली ।
- 3- मुख्य महाप्रबंधक, दूरसंचार विभाग (पूर्वी)
परिमण्डल यू०पी० लखनऊ ।
- 4- जिला प्रबंधक, दूरसंचार विभाग बहराइच ।
- 5- मेडल अभियन्ता/जिला प्रबंधक दूर संचार विभाग
बहराइच ।

..... प्रतिपक्षीगण

By Advocate Shri R.C. Joshi

O R D E R (Oral)

By Hon'ble Mr.S.K.I. Naqvi, Member (J)

The grievance of the applicant is
that respondents no.4 and 5 are not allowing him
to join his duty after expiry of his sanctioned
medical leave. The applicant has narrated that he
had to proceed on medical leave w.e.f. 25.2.1992
and reported on 06.1.2000 but, the respondents have
not allowed him to join his duties. The applicant
has also referred his requests for leave. First one
being 25.2.1992, through which the E.L. on medical

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ground was requested upto 24.4.1992. The Other application is dated 25.4.1992 with the prayer to grant medical leave upto 26.6.1996 from the date of this application. The third application is dated 27.6.1996 through which he has requested for leave from 27.6.1996 to 05.1.2000. Learned counsel for the applicant mentions that now when the applicant reported for duty, he was not allowed to join, for which he made representations on 02.5.00 (annexure A-10) and 28.6.2000 (annexure A.11) to the authorities in the department ~~but~~, which are still pending.

2. Keeping in view the facts and circumstances of the matter, I find that the applicant has come up prematurely, filing this O.A. on 28.9.00 without waiting for result of his representation for a period of 6 months as contemplated under rules.

3. For the above, the O.A. is decided at this stage with the direction that the pending representations of the applicant, copy of which have been filed as annexures A-10 and A-11, be decided within 8 weeks from the date of communication of this order alongwith copy of annexures A-10 and A-11 by passing speaking, detailed order. No order as to costs.

Scc *[Signature]*

Member (J)

/M.M./